MR. CHAIRMAN: No, no. ...(*Interruptions*)... Sharma Saheb, please. ...(*Interruptions*)... Can we discuss this matter a little later? ...(*Interruptions*)... Could you please sit down? ...(*Interruptions*)...

SHRI ANAND SHARMA: Sir, he should not have said that. ...(*Interruptions*)...

KUMARI SELJA: Sir, I object to the use of improper language. ...(*Interruptions*)...

MR. CHAIRMAN: Please sit down. ...(*Interruptions*)... Question No. 185. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)...

KUMARI SELJA: No, Sir. ...(*Interruptions*)...

MR. CHAIRMAN: I beg your pardon. What do you mean by "No, Sir"? ...(*Interruptions*)... I am taking up a question. ...(*Interruptions*)... Don't interrupt any further. ...(*Interruptions*)... I will clarify the matter to you after the Question Hour. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... The Chair is not expected to comment on questions and answers. ...(*Interruptions*)... One minute. ...(*Interruptions*)... Please let me point out something. ...(*Interruptions*)... The Act was made in 2005. ...(*Interruptions*)... One minute. ...(*Interruptions*)... Please keep quiet. The collection of data started in 2014. ...(*Interruptions*)... Just a minute. Think about it. It took you nine years to collect data and unmentioned in the answer is when the rules were made. They were not made in 2005. I do not know when the rules were made. But, they were certainly not made in 2005. So, let us not go into it. We will have a proper discussion on this when time is available. ...(*Interruptions*)...

KUMARI SELJA: Sir, excuse me. I am not on this point.

MR. CHAIRMAN: You have not been given the floor.

KUMARI SELJA: My point is that the Minister has used objectionable language when we stood up. ...(*Interruptions*)... Sir, please understand my point. ...(*Interruptions*)...

MR. CHAIRMAN: If you are talking about language, the record will be examined. ...(*Interruptions*)... Now sit down. ...(*Interruptions*)... Mr. Kalita, you have had your supplementary. ...(*Interruptions*)... You have a discussion by all means. ...(*Interruptions*)...

UN convention against torture

*185. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is planning to ratify the United Nations Convention Against Torture, 1997, to which India is a signatory;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the details of steps taken by Government to improve conviction rates in cases of custodial torture resulting in deaths?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Prevention of Torture Bill, 2010 was prepared as an enabling legislation to ratify the United Nations Convention against Torture and Other Cruel, Inhuman, or Degrading Treatment or Punishment. The Bill was passed by the Lok Sabha on 07.05.2010. The Rajya Sabha referred the Bill to its Select Committee for examination. The Select Committee recommended the Bill for enactment with certain modifications. Comments of the State Governments/Union Territory Administrations were called. Some of the State Governments felt that adequate provisions already exist in the Indian Penal Code and Code of Criminal Procedure and suggested suitable amendments in the existing provisions of these laws. In the meanwhile, the Ministry of Parliamentary Affairs on 21.05.2014 informed that The Prevention of Torture Bill, 2010 has lapsed on dissolution of the 15th Lok Sabha on 18.05.2014 in terms of Article 107(5) of the Constitution. However, a proposal to suitably amend section 330 and section 331 of the Indian Penal Code is currently under examination.

(c) Under the Seventh Schedule to the Constitution of India, Police and Public Order are State subjects and, therefore, the State Governments are primarily responsible for prevention, registration, detection and investigation of crime and prosecution of the perpetrators of crime within their jurisdiction, including those causing custodial torture leading to deaths. The National Human Rights Commission have issued guidelines from time to time to be followed by the law enforcing agencies in cases of custodial death. Advisories have also been issued by the Government to all States and Union Territories on measures to be taken on relevant issues like arrest of individual, etc.

श्री अविनाश पांडे: सर, मैं आपके माध्यम जानना चाहता हूं। मेरा प्रश्न बहुत ही संवेदनशील है, UN Convention against Torture 1997 में, जिसमें भारत भी एक signatory रहा है... उसके बाद 2010 में इस कानून को लोक सभा के माध्यम से 7.5.2010 में पास किया गया। फिर बाद में इसी कानून को राज्य सभा में सेलेक्ट कमेटी को रेफर किया गया, लेकिन पिछली लोक सभा का टर्म खत्म होने के कारण यह कानून पारित नहीं हो सका। यह विषय इतना संवेदनशील है कि इसके ऊपर टॉर्चर से संबंधित जो कानून सरकार को लाना था और सरकार ने देश की जनता के साथ यह वादा किया था कि जितने भी पुराने फालतू कानून हैं, जो काम में नहीं आते हैं, उनमें से रोज एक कानून को बदलेगी या उसे अमेंड करके, नया कानून लाएगी। पिछले दो सालों से, इस सरकार के आने के बाद ...(**व्यवधान**)...

श्री सभापतिः आपका सवाल क्या है?

श्री अविनाश पांडेः सभापति जी, मेरा सवाल यह है कि सरकार के दो साल पूरे होने के बावजूद भी पिछले दो सालों में, इस सरकार ने आज यह जवाब दिया है कि वह अभी भी इसको examine कर रही है। उन्होंने यहां पर इसको examine करने का जो उत्तर दिया है, उस संदर्भ में मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि क्या वे समझते हैं कि इसके ऊपर ...**(व्यवधान)**...

श्री सभापतिः ठीक है। All right. Let the question be answered. जवाब सुन लीजिए।

श्री हरिभाई पार्थीभाई चौधरीः सभापति जी, इसको examine किया है। माननीय सांसद ने सही बात कही है कि U.N. Convention में, टॉर्चर के बारे में 9 दिसम्बर, 1975 में declaration हुआ था। उसके बाद, भारत सरकार 1997 में इसमें शामिल हुई और सिग्नेचर किए। इसके बाद विदेश मंत्रालय से, होम मिनिस्ट्री से कहा गया, एटॉर्नी जनरल की राय ली गई, 2010 में यह बिल लोक सभा में पास हुआ और राज्य सभा में सेलेक्ट कमेटी को रेफर किया गया। इस बार, जब 15वीं लोक सभा का dissolution होगा, तो यह बिल लैप्स होगा। हमने इस पर फिर से कार्यवाही चालू की है। क्योंकि कई क्रिमिनल लॉज़ में सुधार करने हैं, इसलिए राज्य सरकार और कैबिनेट सरकार की भी राय लेनी पड़ती है। उसके लिए हमने बिल का पूरा ड्राफ्ट तैयार कर लिया है। हम इसको कुछ ही समय में पार्लियामेंट में लाएंगे। राज्यों और केंद्र शासित राज्यों से भी सीआरपीसी में, आईपीसी 330 और 331 में भी थोड़ा सुधार करना है। इसमें जो "हर्ट" शब्द था उसमें "हर्ट" और "टॉर्चर" शब्द ऐड करेंगे, जिसकी वजह से यह बिल थोड़ा अच्छा बनेगा।

श्री अविनाश पांडेः सभापति जी, मेरा प्रश्न बड़ा स्पष्ट था कि सरकार इस कानून को कितने समय में लाएगी? जितने एंटी डेमोक्रेटिक बिल हैं, चाहे वे उत्तराखंड से संबंधित एप्रोप्रिएशन बिल हों, इस प्रकार के बिल्स तो आप जल्दी-जल्दी ले आते हैं, लेकिन जो इतने संवेदनशील बिल्स हैं, जिन पर पूरे देश की जनता की आपकी ओर नजर लगी है, क्या उन बिल्स के लिए आप कोई स्पेसिफिक टाइम फ्रेम बतला पाएंगे कि हम इसको अगले सेशन में लाएंगे, ताकि हम सब मिलकर उसे पास करें?

श्री हरिभाई पार्थीभाई चौधरीः सभापति जी, मैं सदन को आश्वस्त करना चाहता हूं कि इसकी हर बार कमेटी को सीधे recommendation आई है। इसके अलावा हमारी पैरा मिलिट्री फोर्स, पुलिस से भी हर बार अलग-अलग सूचनाएं आती हैं। कभी पुलिस से भी सूचना आती है कि अधिकारी को इसमें शामिल करना चाहिए या नहीं करना चाहिए। इस बिल का फुल फ्रेम ड्राफ्ट बन चुका है और हम इसको कुछ ही समय में लाएंगे। मैं इसकी कोई टाइम की गारंटी नहीं दे सकता हूं कि यह इतने महीने में आएगा, लेकिन इसका पूरा ड्राफ्ट तैयार है, इसको लॉ मिनिस्ट्री में भी भेज दिया है, हम उनसे भी recommendations लेंगे और इसमें सुधार करेंगे।

SHRI PAVAN KUMAR VARMA: Mr. Chairman, Sir, the Minister in his written reply and also in reply to the supplementary question said that the Government intends to bring this legislation in Parliament. In making this decision and bringing this Bill before the House, can the Minister inform us how many countries have not ratified this Convention thus far; and among those countries which have not ratified, are there any permanent five members of the United Nations included?

श्री हरिभाई पार्थीभाई चौधरीः सभापति जी, U.N. Convention में 159 स्टेट्स पार्टीज़ हैं और इस पर 83 ने सिग्नेचर किए हैं। हमने 14.10.1997 में सिग्नेचर किए हैं और हम इसको रेटिफाई करने के लिए हर कदम उठा रहे हैं।

SHRI PAVAN KUMAR VARMA: Which are the countries which have not ratified? Do they include any five permanent members of the U.N.? My question was about that. Among the P-5, permanent five members of the U.N., whether all of them have ratified this, including, I can say specifically China, and which are the countries which have not ratified, and will this be a factor when they bring this Bill before the House?

श्री हरिभाई पार्थीभाई चौधरीः सभापति जी, माननीय सदस्य ने पूछा है कि दूसरे देशों ने इसको रेटिफाई किया है या नहीं किया है, तो मैं इसकी पूरी डिटेल लाकर माननीय सदस्य को पहुंचा दूंगा, क्योंकि यह बहुत बड़ी है।

श्री सभापतिः थैंक यू।

Jobs created during last two years

*186. SHRI AHMED PATEL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the number of persons provided employment has fallen in the last few quarters;

(b) if so, the details thereof and the reasons therefor; and

(c) the sector-wise and year-wise details of the number of jobs added in the last two years, including the current year?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) To assess the effect of economic slowdown on employment in India in selected labour-intensive and export-oriented sectors namely textiles including apparels, metals, gems and jewellery, automobiles, transport, IT/BPO, leather and handloom/power loom, Labour Bureau under Ministry of Labour and Employment is also conducting Quick Quarterly Surveys on employment and unemployment in selected labour intensive and export oriented sectors. Twenty eight such surveys have been conducted by Labour Bureau so far. According to the survey results, overall estimated employment in these selected sectors has experienced a net addition of 38.81 lakh jobs starting from the first survey (October, 2008 to December, 2008)